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FIR No.636/19
PS: Nihal Vihar
State Vs. Sahil @ Parshant
U/s 307/34 IPC & Sec. 25/27 Arms Act

31.07.2020

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.
Sh.Atul Jaiswal, Ld.Counsel for applicant/accused through
VC.

This application has been filed on behalf of applicant/accused for hearing of bail application u/s 439 Cr.P.C., as already filed on behalf of the applicant/accused, on the ground of urgency as the father of the applicant/accused is stated to be admitted in hospital.

Reply to the above application has been received on behalf of SI Amit Nara, P.S. Nihal Vihar.

Ld. Counsel for the applicant/accused submits that this application is for early hearing of bail application u/s 439 Cr.P.C., filed on behalf of applicant/accused which is listed for 07.08.2020.

Ld.Counsel for the applicant/accused submits that father of applicant/accused has been admitted in G.B. Pant hospital, hence, the applicant/accused is required to take care of his ailing father and hence, this application has been moved for early hearing of the earlier application u/s 439 Cr.P.C.

Ld.Counsel for the applicant/ accused submits that alongwith the present application, fresh medical report of father of the

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applicant/accused has been annexed.

Perusal of the earlier application u/s 439 Cr.P.C., filed on behalf of the applicant/accused shows that the said application is pending adjudication for 07.08.2020.

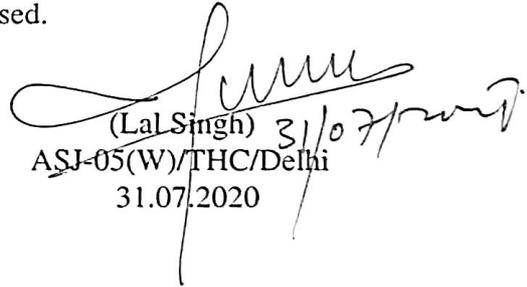
Keeping in view of the urgency shown by the Ld. Counsel for the applicant/accused, the application u/s 439 Cr.P.C., as filed on behalf of applicant/accused listed for 07.08.2020 is pre-poned for 04.08.2020.

In the meanwhile, issue notice to IO/SHO concerned to verify the medical document of father of the applicant/accused and the present medical status of father of applicant/accused as well as as family details of the applicant/accused and to file proper report, returnable for 04.08.2020.

Copy of the medical documents of father of the applicant/accused be sent to IO/SHO concerned alongwith notice for compliance.

Copy of this order be also sent to IO/SHO concerned alongwith notice for compliance.

Put up on 04.08.2020 for hearing on the application u/s 439 Cr.P.C., as already filed by the applicant/accused.


(Lal Singh) 31/07/2020
ASJ-05(W)/THC/Delhi
31.07.2020

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FIR No.473/19
PS: Paschim Vihar West
State Vs. Aakash Chauhan
U/s 307/34 IPC & Sec. 25/27/54/59 Arms Act

31.07.2020

Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.
Sh. Avadhesh Sharma, Ld. Counsel for applicant/
accused through VC.

This application has been filed on behalf of applicant/accused for extension of interim bail already granted to the applicant/accused on 25.06.2020.

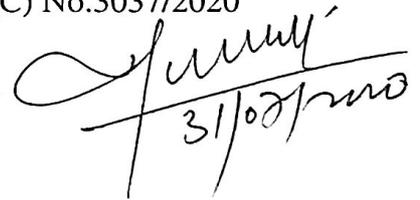
Reply to the above application has been received on behalf of ASI Anil Kumar, P.S. Paschim Vihar West.

Ld. Counsel for the applicant/accused submits that this court has granted interim bail to the applicant/accused on 25.06.2020 and copy of the order dated 25.06.2020 is annexed alongwith the application.

I have perused the copy of the order dated 25.06.2020, as annexed with the application, as passed by this court. As per order dated 25.06.2020 the applicant/accused was granted interim bail for 45 days in terms of HPC guidelines dated 18.05.2020.

Vide order dated 13.07.2020, in W.P. (C) No.3037/2020

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titled as **Court On Its Own Motion Vs. State & Ors.**, the Hon'ble High Court of Delhi has clarified that the order of extension of bail/interim bail/parole shall be applicable to all under trial/convict, who are on bail/interim bail or parole as on date, irrespective of the fact that they are released on bail or interim bail or parole before or after 16.03.2020.

Vide above order dated 13.07.2020, the Hon'ble High Court of Delhi ^{has} ~~have~~ further extended implementation of directions contained in order dated 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms & conditions.

Thus, as such, in view of the above, the interim bail of applicant/accused already stands extended till 31.08.2020 in terms of above directions of the Hon'ble High Court of Delhi.

Thus, the present application is accordingly disposed of.

Copy of this order be sent to the concerned Jail Superintendent for information.


(Lal Singh) 31/07/2020
ASJ-05(W)/THC/Delhi
31.07.2020

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FIR No.422/11
PS: Hari Nagar
State Vs. Chander Vibhash
U/s 302/304B/498A/201 IPC

31.07.2020

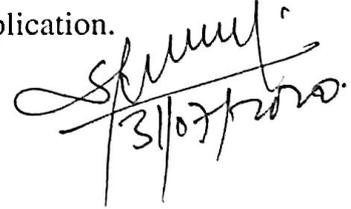
Present : Sh. M.A. Khan Ld. Addl. PP for the State through VC.
Ms. Ishita Jain, Ld. Counsel for applicant/accused
through VC.

This application has been filed on behalf of applicant/accused to place on record the copies of order dated 13.07.2020 and 24.07.2020, as passed by Hon'ble High Court of Delhi in W.P. (C) No.3037/2020 extending the interim bails till 31.08.2020.

Ld. Counsel for the applicant/accused submits that this court has granted interim bail to the applicant/accused for 45 days on 17.06.2020 and same is going to expire on 02.08.2020.

Perusal of the application shows that copy of the order dated 17.06.2020 has not been annexed alongwith the application.

At this stage, Ld. Counsel for the applicant/accused has sent the copy of order dated 17.06.2020 through Whatsapp on the Whatsapp of Reader of this court in PDF format and the Reader has forwarded the same to undersigned and undersigned has taken print out of the same and taken on record alongwith the application.

Handwritten signature and date: 31/07/2020.

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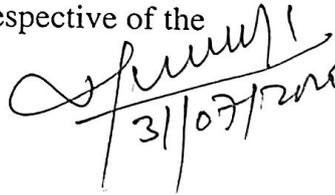
Reply to the above application has been received on behalf of SHO, P.S. Hari Nagar dated 30.07.2020.

In the said reply, it is mentioned that the applicant/accused has filed bail application before the Hon'ble High Court Delhi, vide CrI. MA No. 7383/2020 and bail application No.821/2020 but the CrI. M (bail) No. 7383/2020 has been dismissed as withdrawn and the bail application no.821/2020 of applicant/accused is pending for hearing in the Hon'ble High Court Delhi for 21.08.2020.

At this stage, Ld. Counsel for the applicant/accused submits that the bail application No.821/2020, as filed on behalf of applicant/ accused in the Hon'ble High Court, is regarding regular bail of applicant/accused.

I have perused the copy of order dated 17.06.2020 as passed by this court and as per which the applicant/accused was granted interim bail for a period of 45 days.

Vide order dated 13.07.2020, in W.P. (C) No.3037/2020 titled as **Court On Its Own Motion Vs. State & Ors.**, the Hon'ble High Court of Delhi has clarified that the order of extension of bail/interim bail/parole shall be applicable to all under trial/convicts, who are on bail/interim bail or parole as on date, irrespective of the


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fact that they are released on bail or interim bail or parole before or after 16.03.2020.

Vide above order dated 13.07.2020, the Hon'ble High Court of Delhi has further extended the implementation of directions contained in order dated 25.03.2020, 15.05.2020 and 15.06.2020 till 31.08.2020 with the same terms & conditions.

Ld. Counsel for the applicant/accused submits that present application is only for taking on record the copies of above orders dated 13.07.2020 and 24.07.2020 as passed by Hon'ble High Court of Delhi.

In view of the above, accordingly the copies of above orders dated 13.07.2020 and 24.07.2020 as passed by Hon'ble High Court of Delhi in W.P. (C) No.3037/2020, as annexed with the present application be taken on record.

Thus, the present application is accordingly disposed of.


(Lal Singh) 31/07/2020.
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